

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

23.12.2011

OA No. 630/2011

Mr. C.B. Sharma, Counsel for applicant.

The present OA is directed against the order (Annexure A/1) issued on behalf of respondent no. 2 by which the applicant has been denied the benefit of MACP Scheme of third financial upgradation in the pay scale of Rs.9300-3400 with Grade Pay Rs.4200-4600 from due date. The applicant made a representation dated 30.06.2011 (Annexure A2) against the order at Annexure A/1. It is not disputed that this representation dated 30.06.2011 (Annexure A/2) is still pending for consideration with the respondents.

Having consider the submission made by the learned counsel for the applicant, we deem it proper to direct the respondents to consider the representation of the applicant dated 30.06.2011 (Annexure A/2) by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, the applicant is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*K. S. Rathore*

(Justice K.S.Rathore)  
Member (J)

*ahq*

*Copy given vide*

*No 22 20*

*25/12/11*